

by the oil companies at the following locations:—

Location	Number of existing distributors
Jaipur . . . . .	3
Ajmer . . . . .	1
Jodhpur . . . . .	1
Udaipur . . . . .	2
Kota . . . . .	2
Pilani . . . . .	1
	10

(c) and (d). As per the enrolment plan of the oil companies a total number of about 26,500 connections are to be released in Rajasthan during 1981-82. District-wise details are not readily available. The applicants on the waiting list will be cleared in a phased manner depending on the availability of LPG (cooking gas).

#### Security for Electricity Metres in Delhi

9004. SHRI NIHAL SINGH: Will the Minister of ENERGY be pleased to state:

(a) whether it is a fact that in the past a sum of Rs. 40 was taken from the allottees of Government accommodation in R.K. Puram, New Delhi, as the electricity meter security and the same was subsequently discontinued;

(b) whether some of the residents approached the Delhi Electricity Supply Undertaking, New Delhi, to get refund of their amount of meter security but were not given any refund; and

(c) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) to (c). Cash Security deposits were taken by

Delhi Electric Supply Undertaking from its prospective consumers against electricity consumption charges and not as electricity meter security. Prior to February, 1976 Government employees living in Government accommodation were exempted from making such deposits and the Delhi Electric Supply Undertaking used to accept Guarantee letters issued by their Departments. Due to difficulties experienced by DESU in recovering electricity consumption charges outstanding against out-going allottees of Government accommodation, DESU decided to charge security deposit in cash from the consumers occupying Government accommodation from 1.2.76. This decision was later on held in abeyance upto 31.7.77. Thereafter, the decision to charge security deposit in cash is in force.

The security deposited by the Government servant at the time of taking electricity connection in the Government accommodation allotted to them, therefore, cannot be refunded till such time the electric connection stands in the name of a particular allottee.

#### Personnel Policy of Ministry of Energy on ad-hoc Recruitment etc.

9005. SHRI KAMLA MISRA MA-DHUKAR: Will the Minister of ENERGY be pleased to state:

(a) the personnel policy of his Ministry/attached offices in the matter of ad-hoc recruitment, service conditions and promotions etc. in case of Gazetted Officers;

(b) how many posts have been filled up by Departmental Officers on ad-hoc basis pending selection of a candidate by direct recruitment through U.P.S.C.; and

(c) how many posts were kept vacant and for how much period since 1979 and the reasons thereof?